DG Shipping Order No. 17 of 2014


The Govt. of India Notification GSR 33(E) dated 16.01.14 has stipulated guidelines for the contribution of welfare fund by the Recruitment and placement Services providers for seaman engaged on board foreign flag and Indian flag vessels. The said notification stipulates that such Welfare Fund Contribution for promoting the welfare of seafarers is to be remitted for seamen below the rank of the officers engaged on board vessels excluding trainees.

2. In the meantime, the DGS has issued the DGS Order No. 08 of 2013 [F.No CR/CDC(Special)/2013] dated 22.03.13 enabling such catering/hospitality staff and other such staff of passenger ships /cruise liners to obtain Continuous Discharge Certificate(CDC).

3. Therefore, The Director General of Shipping, In Pursuance of the power conferred on him under section 456 of the M.S. Act, 1958, read together with the Gazette Notification of the Ministry of Shipping, Gol, S.O. No. 3144 dated 17.12.60, hereby directs that the catering/hospitality staff and other such staff who are engaged on board foreign flag passenger ships/ cruise liners shall also be covered under the gazette notification no. GSR 33(E) dated 16.01.14 and the ship owners, employers are
liable to pay the welfare fund contribution as prescribed for a foreign flag vessel on the rate prescribed in the aforesaid Gazette Notification.

4. The Recruitment & Placement Service (RPS) providers shall ensure payment of the stipulated amount of Welfare Fund Contribution for engagement of such catering/hospitality staff and other such staff shall be paid w.e.f. 01.01.2015 & the above said contribution shall be paid on a quarterly basis to the Seafarers’ Welfare Fund Society.

5. The RPS providers are also advised to bring the above directives to the notice of the ship owners/ employers from whom they receive the contribution to be deposited by RPS providers to SWFS.

6. The hospitality and catering staff and other such staff engaged on board foreign flag passenger ships/ cruise liners shall also be entitled to benefits, of the new welfare schemes notified vide DGS Order No. 16 of 2014 w.e.f. 01.01.2015, the date of commencement of the welfare fund contribution as stated above in para4.

Sd/-
(Gautam Chatterjee)
Director General of Shipping

To;
1. All RPS Service Providers under the MS [RPS] Rules, 2005.
2. All Indian Flag Ship owners.
4. Principal Officers, Mercantile Marine Departments, Mumbai/ Kolkata/ Chennai/ Kochi/ Kandla.
5. Surveyors-in-charge, MMDs Vizag/ Tuticorin/ Goa/ Jamnagar/ Port Blair/ Noida/ Mangalore/ Paradip/ Haldia.
7. INSA/ FOSMA/ MASSA.
8. NUSI & MUI.
9. Nautical/ Engineering/ Training/ Shipping Development Branches, DGS, GOI.
11. Computer Branch, DGS, GOI, for uploading this on the official website of DGS, GOI.
12. Secretary to the Govt. of India, Ministry of Shipping, Transport Bhawan, 1 Parliament Street, New Delhi 110001 [Attn: Shri K touthang, Director (MA)] for information.